

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 901 of 2003

Jabalpur, this the 2nd day of January, 2004

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri G. Shanthappa, Judicial Member

Sunil Kumar Kol, S/o. Late  
Shri Ram Milan aged about 22  
years, R/o. Richhaee, Jabalpur,  
District : Jabalpur (MP).

... Applicant

(By Advocate - Shri Nitin Pandharkar)

VERSUS

1. Union of India,  
Through the Secretary,  
Ministry of Defence,  
New Delhi.
2. The General Manager,  
Ordnance Factory Khamariya,  
Jabalpur (MP). ... Respondents

ORDER (Oral)

By M.P. Singh, Vice Chairman -

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main relief :

"(i) The Hon'ble Tribunal may kindly be pleased to call for the record from the office of Non-Applicant No. 2 and be further pleased to examine the same and be further pleased to command the non-applicants to pay family pension to applicant and his sisters including all death cum retiral claims of Late Shri Ram Milan and Smt. Koshilya Bai alias Kosa Bai in the ends of justice."

3. The brief facts of the case are that the father of the applicant was working as Labourer "B" in the Ordnance Factory Khamariya, Jabalpur. He died in harness on 21.07.1978. His wife Koshilya Bai alias Kosa Bai was given compassionate appointment on 25th January, 1980. The mother of the applicant i.e. Smt. Koshilya Bai was murdered in the year 1984.

The contention of the applicant is that he was minor at that

time and therefore he could not take the case of ~~his~~ family pension and other <sup>up</sup> ~~retiral~~ dues of his mother with the respondents. He has now become major and therefore had made representations to the respondent No. 2 on 14.09.2002, 01.10.2002, 14.11.2002, 16.11.2002, 4.12.2002 and 01.02.2003. The respondents have not yet taken any decision on his representations. According to him he has been called by the respondent No. 2 to his office, to give certain information. But till now no progress has been made with regard to settlement of dues of his mother. Hence he has filed this Original Application claiming the aforesaid relief.

4. In the circumstances we deem it appropriate to direct the respondents, even without issuing notice to them, to consider and decide the representation of the applicant dated 01.02.2003 (Annexure A-6) by passing a speaking, detailed and reasoned order within a period of three months from the date of issue of this order.

5. Accordingly, the Original Application stands disposed of at the admission stage itself.

*G. Shanthappa*  
(G. Shanthappa)  
Judicial Member

*M.P. Singh*  
(M.P. Singh)  
Vice Chairman

MCN

पृष्ठांकन सं ओ/ल्या.....जललपुर, दि.....  
 प्रतिलिपि अधोधितः -  
 (1) रमेश उर्द्द व्यवसायालय तार एन्ड बोर्ड, जललपुर  
 (2) अंकोला श्री/पितृती/कु ..... के लाउंसल N.Mu Pandharikar  
 (3) एकांकी श्री/पितृती/कु ..... के लाउंसल  
 (4) वैदेश रामेश, जललपुर व्यवसायालय  
 सूचना एव आवश्यक कार्यालयी द्वारा *✓*